

ker, Sir, in any case, I think your hint that for the rest of the matter, we should depend on the chivalry of the hon. Minister is very apt. (*Interruptions*)

DR. KARTIKESWAR PATRA (Balasore): Hon. Speaker, Sir, through you, I want to draw the attention of this august House relating to political and social victimisation, which is now going on in Orissa. Yesterday, a news item was published in several newspapers, especially in *The Hindustan Times* and *The Times of India* that two former Congress Ministers of Orissa have been arrested and then released. This sort of practice of raids in the houses and arrests have been going on in Orissa since March, 1990. The houses of the ex-Chief Minister, ex-Ministers and some leaders of Congress Party have been raided out of political vindictiveness. Even, during the time of last Parliament election, the house of a Congress candidate was raided in order to defame and demoralise the candidate, only two days before the polling. This is a most unfortunate thing. This has violated the conduct, rules and norms of the election procedure. But no such raids are being conducted in the houses of other leaders who have amassed wealth by unfair means. No Prevention of Corruption Act is applied to them. A number of cases have occurred but only the houses of Congress leaders who are popular and who have got some prestige, their houses are being raided just to vilify them.

MR. SPEAKER: This is becoming a long statement

DR. KARTIKESWAR PATRA: Sir, by this, the fundamental rights have been snatched away. Even, the concerned persons have not been called for explanation. This will create a bad precedent for all in future.

In our country, there are no many people who have amassed vast wealth in the shape of vast landed property, buildings and investments. This practice of defaming and demoralising politically and socially is going on in

Orissa. This does seriously damage the fundamental rights envisaged in our Constitution.

MR. SPEAKER: Please do not read it out entirely. You just give the gist of it.

DR. KARTIKESWAR PATRA: Sir, you help me.

MR. SPEAKER: I am helping you. You please give the gist of it.

DR. KARTIKESWAR PATRA: Article 13(1) of the Constitution provides:

"All laws in force in the territory of India, immediately before the commencement of this Constitution in so far as they are inconsistent with the provisions of this Part, shall, to the extent of such inconsistency, be void.

The State shall not make any law which takes away or abridges the rights conferred by this Part and any law made in contravention of this clause shall, to the extent of the contravention, be void."

MR. SPEAKER: Now, whatever Shri Patra is saying will not go on record. You please take your seat.

(*Interruptions*)\*

[*Translation*]

SHRI DHARMANNA MANDAYYA SADUL (Solapur). Hon. Mr. Speaker, Sir, through you, I would like to draw the attention of the House and the Government towards an important issue.

The handloom industry in the country is next only in importance to agriculture and it employs crores of people. Unfortunately, the price of cotton yarn has been steadily increasing since last month, as a result of which this industry is in doldrums. Many units have already been closed

\*Not recorded.